

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3275
ANSWERED ON:17.03.2015
FREEDOM FIGHTERS
Koli Shri Bahadur Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is continuously receiving complaints regarding inclusion of names in pensioner's list in wrongful manner under the Swatantrata Sainik Samman Pension Scheme, 1980;
- (b) if so, the corrective steps taken in this regard;
- (c) whether any committee or commission has been constituted to obtain correct information in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) to (d): A Pension Disbursement Monitoring Cell has been set up to verify/monitor the disbursement of Central Freedom Fighter Pension by various Public Sector Banks to the eligible pensioner. During the ongoing verification it has come to the notice of the Government that some discrepancies crept in due to the confusion about the policy of the Central Samman Pension Scheme in the minds of the Bankers. The Bankers had included certain non-Central Samman pensioners and ineligible dependent family pensioners in the list for which the banks have been directed to effect the recoveries. On account of recoveries the banks have so far remitted Rs.40.76 crore to the Central Government Account. Further the concerned Police authorities have been requested to file Criminal cases against the bankers responsible for such lapses. The Central Pension Accounting Office(CPAO) of the Ministry of Finance has been also asked to keep reimbursement to the banks on account of Central Samman Pension within the budgetary provision.